

**MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC
DISTRIBUTION
(UPBHOKTA MAMLE, KHADYA AUR SARVAJANIK VITARAN
MANTRALAYA)**

**A. DEPARTMENT OF CONSUMER AFFAIRS
(UPBHOKTA MAMLE VIBHAG)**

1. Administering the Forward Contracts (Regulation) Act, 1952 and the Emblems & Names (Prevention of Improper Use) Act, 1950.
2. Approval & Notification of new commodities for futures trading, review of the functioning of commodity futures methods.
3. Administrative matters relating to Forward Markets Commission (FMC).
4. Operating CWF Rules, 1992 framed under the Central Excise & Salt Act, 1944-setting up of Consumer Clubs in Schools & Colleges, National Consumer Helpline, Consumer On-line Resource & Empowerment Centre, creation of Consumer Welfare Fund in States/UTs.
5. Essential Commodities Act, 1955 (Supply, Price and Distribution of Essential Commodities not dealt with specifically by any other Department).
6. Prevention of Black-marketing & Maintenance of Supplies of Essential Commodities Act, 1980 – persons subjected to detention thereunder.
- 6A. Monitoring of Price and Availability of Essential Commodities.
7. Standards of weights & measures – the Standards of Weights and Measures Act, 1976 & the Standards of Weights & Measures (Enforcement) Act, 1985.
8. Regulation of Packaged Commodities; Training in Legal Metrology.
9. Consumer Cooperatives (only relating to NCCF and Super Bazar).
10. Administration of Consumer Protection Act, 1986.

11. Commercial tests by National Test House (NTH) in the six regional labs., practically in all branches of science & technology except food, drugs, pharmaceutical & arms and ammunitions.
12. Implementation of the Bureau of Indian Standards Act, Standards Formulation, Certification Scheme (ISI marking), Hallmarking of gold & silver articles.